

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 555**

**TO BE ANSWERED ON THE 19TH DECEMBER, 2017/ AGRAHAYANA 28, 1939 (SAKA)
IMMIGRATION SET UP AT CHECK POSTS**

555. SHRI DEVUSINH CHAUHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry of Home Affairs in a meeting with the State Government of Gujarat held on 2.7.2014 had agreed to establish immigration set up at all the eleven check posts in the State;

(b) if so, the details of instructions issued to empower the police to create Marine Immigration Check Post on the Coast of Gujarat State under concerned FROs in the absence of office of the Bureau of Immigration;

(c) whether a formal notification by the Ministry of Home Affairs has been issued in this regard;

(d) if so, the details thereof; and

(e) if not, the time by which the notification is likely to be issued?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (e): A meeting was held on 02.07.2014 with representatives of State Government of Gujarat regarding creation of Marine Immigration check posts in the State of Gujarat. In this connection, a joint team comprising Officers of Ministry of Home Affairs, Bureau of Immigration and National Informatics Centre visited the existing 06 ICPs and 11 check posts/spots to assess their traffic of ships, dhows, availability of physical & technical infrastructure and manpower. The recommendations of the Joint Team had been conveyed to the State Government for providing necessary space, infrastructure, manpower etc. However, in the meantime, keeping in view the volume of traffic, the Mundra Sea Port has been notified as an authorized Immigration Check Post on 16.11.2017.
